

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

ROC.No.192/SO/2019

Dated:21.04.2020

NOTIFICATION

SUB:-Lockdown in the State of Andhra Pradesh due to outbreak and spreading of COVID-19 – Continuation of suspension of Judicial work and Administrative work in the High Court and Subordinate Courts in the State till 03.05.2020 – Reg.

REF:-1. High Court's Notification dated 24.03.2020 vide Roc.No.192/SO/2020.
2. High Court's Notification dated 26.03.2020 vide Roc.No.192/SO/2020.
3. High Court's Notification dated 15.04.2020 vide Roc.No.192/SO/2020.

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The High Court, after taking into consideration the circulars issued by the Government of India, Ministry of Home Affairs from time to time, orders passed by the Supreme Court of India in Writ Petition (Civil) No.468 of 2020 and letter dated 19.04.2020 issued by the Home Secretary, Government of India along with consolidated Guidelines issued by the Government of India for containment of COVID-19 epidemic, has decided to continue with the existing mode of hearing of the cases till 03.05.2020 in High Court and Subordinate Courts in the State of Andhra Pradesh.

So far as High Court is concerned, the following nature of cases will be taken-up during the lockdown period through video conference as per the benches constituted by the Hon'ble The Chief Justice. The nature of cases likely to be listed are – (i) Death penalty matters; (ii) Criminal appeals and Criminal Revision Cases where the accused are in jail; (iii) Independent Bail applications, anticipatory bail applications; (iv) applications for bail in pending appeals (single and bench cases, filed for the first time) (v) Matters relating to Family Law (vi) Matters relating to threat of dispossession, threat of demolition, and auction likely to be held; (vii) stoppage of service pensions; (viii) cases of senior citizens where orders of dismissal/termination are under challenge; and (ix) cases where payment of pension/family pension are stalled. e-Filing of the cases will be permitted from 8:00 a.m. to 4:30 p.m.

Parties desirous of taking such matters for hearing through video conferencing may furnish their joint consent along with the particulars of the matter to the Registrar (Judicial), in which event, the cases will be listed subject to availability of the concerned bench and after prior approval of the Hon'ble The Chief Justice.

So far as Subordinate Courts in the State of Andhra Pradesh are concerned, urgent cases will be taken-up for hearing through Video Conferencing as per the instructions of the respective Principal District Judges.


REGISTRAR (IT-cum-CPC)
I/c. REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice. (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the Notification in High Court's website]
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 6) All the Officers, High Court of Andhra Pradesh.
- 7) All the Section Heads, High Court of Andhra Pradesh.
- 8) The Director, Judicial Academy, Secunderabad.
- 9) The Director, High Court Mediation and Arbitration Centre, High Court Building, Amaravati.
- 10) The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
- 11) The Secretary, High Court Legal Service Committee, High Court Building, Amaravati.
- 12) The Advocate General, State of Andhra Pradesh.
- 13) The Secretary to Governor, State of Andhra Pradesh, Vijayawada.
- 14) The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
- 15) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
- 16) The Registrar, A.P. Lokayukta, Hyderabad.
- 17) The Registrar, A.P. State Consumer Disputes Redressal Commission, Vijayawada.
- 18) The Chairman, Sales Tax Appellate Tribunal, Visakhapatnam.
- 19) The Special Judge for Trial of CBI Cases, Visakhapatnam.
- 20) The Presiding Officer, Labour Court, Anantapur; Guntur; and Visakhapatnam.
- 21) The Registrar, Railway Claims Tribunal, Secunderabad.
- 22) The Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
- 23) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 24) The Secretary General, Supreme Court of India, New Delhi.
- 25) The Registrars General, All High Courts in India.
- 26) The Secretary, Bar Council of A.P., High Court, Amaravati.
- 27) The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
- 28) The Public Prosecutor for the State of Andhra Pradesh, High Court of A.P., Amaravati.
- 29) The Administrative Officer, Government Pleaders' Office High Court of A.P., Amaravati.
- 30) The Administrator General and Official Trustee, High Court Building, Hyderabad.
- 31) The Director of Prosecutions, Vijayawada.
- 32) The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
- 33) The President, High Court Advocates' Association, Amaravati.
- 34) The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh.
- 35) The Commissioner, Information & Public Relations, Andhra Pradesh, RTC Bhavan, Vijayawada. (with a request to publish the notification in all local dailies)
- 36) The Director, All India Radio, Vijayawada.
- 37) The News Director, Doordarshan Kendra, Vijayawada.
- 38) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi }
Andhra Jyothi, Vaartha, The Hindu & Indian Express. }
With a request for making
necessary announcement
- 39) The Deputy Director, Information & Public Relation Department, Andhra Pradesh Secretariat, Velagapudi.
- 40) The Overseer, High Court of Andhra Pradesh.
- 41) SPARE.